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Title: Papers laid on the Table of the House by Ministers/Members.

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): Sir, on behalf of my senior colleague, Shri S. Jaipal Reddy, I beg to lay on the Table:--

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT –9517/2008)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Urban Affairs, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT –9518/2008)

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –9519/2008)

(5) A copy of the Annual Report (Hindi and English versions) of National Capital Region Planning Board, New Delhi, for the year 2006-2007, alongwith Audited Accounts under section 26 of the National Capital Region Planning Board Act, 1985.

(Placed in Library, See No. LT –9520/2008)

ग्रामीण विकास मंत्री (डॉ. स्युवंश प्रसाद सिंह): महोदय, मैं निम्नलिखित पत्र सभापटल पर रखता हूँ।

(1) (एक) नेशनल रूरल रोड्स डेवलपमेंट एजेंसी, नई दिल्ली के वर्ष 2007-08 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल रूरल रोड्स डेवलपमेंट एजेंसी, नई दिल्ली के वर्ष 2007-08 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(Placed in Library, See No. LT –9521/2008)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table:--

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT –9522/2008)

(3) A copy of the 4th Annual Statement (Hindi and English versions) on Pending Law Commission Report-December, 2008.

(Placed in Library, See No. LT –9523/2008)

THE MINISTER OF CORPORATE AFFAIRS (SHRI PREM CHAND GUPTA): Sir, I beg to lay on the Table:--

(1) A copy of the Competition Commission of India (Return on Measures for the promotion of competition Advocacy, Awareness and Training on Competition issues) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 727(E) in Gazette of India dated the 10th October, 2008 under sub-section (3) of the Section 63 of the Competition Act, 2002.

(Placed in Library, See No. LT –9524/2008)

(2) A copy of the Indian Corporate Law Service Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated the 5th November, 2008 issued under article 309 of the Constitution.

(Placed in Library, See No. LT –9525/2008)

(3) A copy of the Companies (Central Government's) General Rules and Forms (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 655(E) in Gazette of India dated the 12th September, 2008 under sub-section (3) of the Section 642 of the Companies Act, 1956.

(Placed in Library, See No. LT –9526/2008)

THE MINISTER OF STATE OF THE MINISTRY OF NEW AND RENEWABLE ENERGY (SHRI VILAS MUTTEMWAR): Sir, I beg to lay on the Table:--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –9527/2008)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2007-2008.

(Placed in Library, See No. LT –9528/2008)

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION (KUMARI SELJA): Sir, I beg to lay on the Table:--

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2006-2007.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT –9529/2008)

(3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Prefab Limited and the Ministry of Housing and Urban Poverty Alleviation for the year 2008-2009.

(Placed in Library, See No. LT –9530/2008)

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2007-2008 together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2007-2008.

(Placed in Library, See No. LT –9531/2008)

THE MINISTER OF STATE IN THE DEPARTMENT OF COMMERCE, MINISTRY OF COMMERCE AND INDUSTRY AND MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI JAIRAM RAMESH): Sir, I beg to lay on the Table:--

(1) A copy of the Energy Conservation (Form and Manner and Time for Furnishing Information with Regard to Energy Consumed and Action Taken on Recommendations of Accredited Energy Auditor) Rules, 2008 (Hindi and English versions) published in G.S.R. 486(E) in Gazette of India dated the 30th June, 2008 under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

(Placed in Library, See No. LT –9532/2008)

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –9533/2008)

(b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –9534/2008)

(c) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation, Bhopal, for the year 2007-2008.

(ii) Annual Report of the Narmada Hydroelectric Development Corporation, Bhopal, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –9535/2008)

(d) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the NTPC Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –9536/2008)

(e) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(Placed in Library, See No. LT –9537/2008)

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Kolkata, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Kolkata, for the year 2006-2007.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(Placed in Library, See No. LT –9538/2008)